

CC No. 136/2019
FIR No. 186/13
PS Crime Branch
State Vs. Nagender Kumar etc.

28.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and office order No.322/RG/DHC dated 15.08.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

This matter is taken up through video conferencing today since one application for preponement of hearing filed by one of the co-accused Amit has been received on the e-mail of the court on 18.08.2020 evening.

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Applicant/accused Amit in person with counsel Sh. Vikas Arora.
- : Accused Nagender in person with counsel Sh. S. P. M. Tripathi.
- : Accused Kaushal Singh in person with counsel Sh. Sandeep Sharma.

In that application, notice was given to the Prosecution and other co-accused.

After hearing counsel for the applicant and in the present circumstances of covid-19 pandemic as also the fact that there is no scanner stated to be available in the Rouse Avenue District Courts at present for scanning of the judicial file and only partial hearing is permitted from 01.09.2020 onwards in the court by the Hon'ble High Court, the application is kept pending for date already fixed i.e. 24.09.2020.

Put up on **24.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused persons and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.28 11:12:51 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
28.08.2020

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C C No. 13/2019
PS ACB
State Vs. Surender Singh & Ors.

28.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Prosecutor for the state.
- : Counsel Ms. Payal for the complainant namely Dr. Avinash. Complainant Dr. Avinash is not present through Video Conferencing.

Ld. Counsel for the complainant submits that she shall file her Vakalatnama in due course of time.

IO is unable to join VC and it seems that there is some technical problem/network issues at his end. Thereafter, Reader telephonically spoke to the IO ACP Madan Lal Meena on the directions of this Court to find out status of the matter. It is informed by the reader of this Court that the IO telephonically informed that in this case investigation is complete and closure report is proposed to be filed by the investigating agency upon resumption of physical hearings and filing in the Court.

The IO has also submitted that he shall file his reply/Action Taken Report in this regard through e-mail during the course of the day today. As and when it is received a copy of the same be supplied to the Ld. Prosecutor and to the complainant as well as Counsel for complainant.

Put up this matter on 16.10.2020.

A copy of this order be supplied to Ld. Prosecutor; the complainant; Ld. Counsel for the complainant; as well as the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.28 10:51:54 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
28.08.2020
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